

**THE CONSTITUTION (AMENDMENT) BILL, 2004  
(TO AMEND ARTICLES 217 AND 224)**

SHRI FALI S. NARIMAN (Nominated): Sir, I beg to move for leave to introduce a Bill further to amend the Constitution of India.

*The question was put and the motion was adopted.*

SHRI FALI S. NARIMAN: Sir, I introduce the Bill.

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**THE JUDICIAL STATISTICS BILL, 2004**

SHRI FALI S. NARIMAN (Nominated): Sir, I beg to move for leave to introduce a Bill to provide for the constitution of judicial statistical authorities for collection and publication of judicial statistics and for matters connected therewith or incidental thereto.

*The question was put and the motion was adopted.*

SHRI FALI S. NARIMAN: Sir, I introduce the Bill.

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**THE DISRUPTION OF PROCEEDINGS OF PARLIAMENT  
(DISENTITLEMENT OF ALLOWANCES TO MEMBERS) BILL, 2004**

SHRI FALI S. NARIMAN (Nominated): Sir, I beg to move for leave to introduce a Bill to disentitle Members of Parliament from claiming allowances during the days on which proceedings of Parliament are adjourned due to disruptions caused by Members of Parliament either individually or collectively and for matters connected therewith.

*The question was put and the motion was adopted.*

SHRI FALI S. NARIMAN: Sir, I introduce the Bill.

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**THE CONSTITUTION (AMENDMENT) BILL, 2004  
(TO AMEND ARTICLE 275)**

DR. T. SUBBARAMI REDDY (Andhra Pradesh): Sir, I beg to move for leave to introduce a Bill further to amend the Constitution of India.

*The question was put and the motion was adopted.*

DR. T. SUBBARAMI REDDY: Sir, I introduce the Bill.